

NOTES OF THE REGISTRY

ORDERS OF THE TRIBUNAL

~~Dear~~On memo filed in person

M.A.379/2003 with
memo of filing for
restoration ~~on~~ -
~~Handwritten~~ copy of
scanned.

(A disposed of matter)

DS

13/7/05

Bever

Copies of order dt 14.7.05
issued to the applicant &
caused for the reply.

14.7.05

Order dated 14.7.05

Heard the applicant in person and Mr. Ashok Mohanty, Sr. Counsel assisted by T. Rath, Ld. Counsel for the Respondents.

We have perused the materials placed on record.

Applicant by filing a Memo dtd. 24.5.05 appeared in person and prayed for restoration of the matter to file which was disposed of on 29.3.05. The plea taken by the applicant in the Memo is that the Ld. Advocate has not communicated the instructions in a proper way. Be that as it may, no case has been made out for restoration of the matter, further that the applicant being a resident of Vishakhapatnam when he filed this O.A., and this matter having been before the Hyderabad Bench of this Tribunal, this case is, otherwise, ^{also} without jurisdiction and barred by limitation. On this ground the application for restoration is disposed of as dismissed.

A copy of this order be given to the applicant.

Free copies of this order be handed over to both the sides.

Member (J)

Vice-Chairman 14/7/05